

State Vs. Tannu Chawla @ Tarun
FIR No.02/2014
PS Kamla Market
U/s 302/34 IPC

14/07/2021

File taken up today on the bail application u/s. 439 Cr.PC of accused Tannu Chawla @ Tarun for grant of regular bail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
IO/Inspector Yashveer Singh is present (through V.C.).
None has joined the proceedings through V.C. on behalf of the accused Tannu Chawla @ Tarun (through V.C.).

Ahlmad is absent.

None has joined the proceedings through V.C. on behalf of the accused even on the last date of hearing i.e. 06/07/2021.

It appears that accused/ counsel is not willing to pursue the present bail application of the accused. Accordingly, the present bail application of the accused Tannu Chawla @ Tarun is dismissed-in-default on non-appearance.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
14/07/2021(G)

**FIR No.303/2014
PS Subzi Mandi
U/s 302/307/120-B/34 IPC
State Vs. Sunil @ Maya & Ors.**

14/07/2021

File taken up today on the bail application u/s. 439 Cr.PC of accused Sunil @ Maya for grant of regular bail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).

Inspector Rajesh Kumar is present (through V.C.).

Sh. Naresh Kumar, Ld. Counsel for the accused Sunil @ Maya (through V.C.).

Ahlmad is absent.

It is submitted by Addl. P.P. for the State that the main IO be called for the purpose of clarifications for proper adjudication of the present regular bail application of the accused. Heard. Request is allowed.

Issue notice to all the IOs for the purpose of clarifications, for the next date of hearing.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for clarifications/ consideration on **20/07/2021**. Date of 20/07/2021 is given at specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
14/07/2021(G)**

FIR No.27/2014
PS Jama Masjid
U/s 364-A/368/395/397/412/34 IPC & 25/27 Arms Act
State Vs. Shahzada Irfan @ Lala

14/07/2021

File taken up today on the bail application u/s. 439 Cr.PC of accused Shahzada Irfan @ Lala for grant of interim bail for the period of 90 days as per the H.P.C. guidelines.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
IO/ASI R.K. Sharma is present (through V.C.).
Sh. Arun Sharma, Ld. Counsel for the accused Shahzada Irfan @ Lala (through V.C.).

Ahlmad is absent.

Report received from the concerned Jail Superintendent. Same is not proper/ complete.

Issue notice to the concerned Jail Superintendent to file the proper/ detailed report with date of interim bail, date on which accused had to surrender after expiry of interim bail period and date of surrender of the accused in the jail, for the next date of hearing.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on **17/07/2021**. Date of 17/07/2021 is given at specific request and convenience of counsel for the accused.

IO is bound down for the next date of hearing i.e. **17/07/2021**.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
14/07/2021(G)

FIR No.463/2020
PS Sarai Rohilla
U/s 307/323/325/147/148/149/34 IPC
State Vs. Mansoor @ Sannata

14/07/2021

File taken up today on the bail application u/s. 439 Cr.PC of accused Mansoor @ Sannata for grant of interim bail as per the H.P.C. guidelines.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
IO/ SI Parveen Sgarna is present (through V.C.).
Sh. Nagendra Singh, Ld. Counsel for the accused Mansoor @ Sannata (through V.C.).

Ahlmad is absent.

It is submitted by IO/ SI Parveen Sharma that status of pending case against the accused could not be obtained due to non-availability of staff of J.J.B.

IO and counsel for the accused seek further time for filing the status of all pending cases against the accused. Heard. Request is allowed. Same be filed positively on the next date of hearing.

At the request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on **22/07/2021**. Date of 22/07/2021 is given at specific request and convenience of counsel for the accused.

IO/ SI Parveen Sharma is bound down for the next date of hearing i.e. **22/07/2021**.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
14/07/2021(G)

**FIR No.154/2020
PS Burari
U/s 304/34 IPC
State Vs. Virender Yadav**

14/07/2021

File taken up today on the bail application u/s. 439 Cr.PC of accused Virender Yadav for grant of regular bail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).

IO has not joined the proceedings through V.C.

Sh. S.K.Sharma, Ld. Counsel for the accused Virender Yadav (through V.C.).

Ahlmad is absent.

Reply to the aforesaid bail application of the accused is stated to be filed.

It is submitted by counsel for the accused that copy of reply filed by the IO be supplied to him. Heard. Request is allowed. Copy of the reply be supplied.

Report regarding list/ status of all pending against the accused has not been filed by the IO.

Issue notice to the IO to appear and SHO/ IO is directed to file appropriate report regarding status/ list of all pending cases against the accused, for the next date of hearing.

At the request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on **22/07/2021**. Date of 22/07/2021 is given at specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
14/07/2021(G)**

**SC No.67/2021
FIR No.87/2018
PS Gulabi Bagh
U/s 308/323/341/34 IPC
State Vs. Sunder**

14/07/2021

File taken up today on the application of accused Sunder for issuing directions to the Jail Superintendent, Tihar Jail, Delhi to submit report as to why the accused Sunder has not been released from the jail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).

None has joined the proceedings through V.C. on behalf of the accused Sunder.

Sh. Atul Sharma, Deputy Superintendent, Jail No.01, Tihar, New Delhi is present (through V.C.).

Ahlmad is absent.

Reports received from Jail No.1 and Jail No.4, Tihar Jail, New Delhi.

Perused.

Issue notice to the concerned Jail Superintendent of Jail No.4, Tihar Jail, New Delhi to join the proceedings through V.C., for the purpose of clarifications, for the next date of hearing.

The aforesaid application of the accused Sunder be put up for clarifications/ consideration on **23/07/2021**.

Sh. Atul Sharma, Deputy Superintendent, Jail No.1, Tihar, New Delhi is bound down for the next date of hearing i.e. **23/07/2021**.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
14/07/2021(G)**

**FIR No.319/2020
PS Nabi Karim
U/s 302/34 IPC
State Vs. Vishal**

14/07/2021

File taken up today on the bail application u/s. 439 Cr.PC of accused Vishal for grant of regular bail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
IO/Inspector Tej Dutt Gaur is present (through V.C.).
Sh. Gajraj Singh, Ld. Counsel for the accused Vishal (through V.C.).

Ahlmad is absent.

It is submitted by the IO that FSL result is still awaited.

IO is directed to file the status of FSL result on the next date of hearing.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on **20/07/2021**. Date of 20/07/2021 is given at specific request and convenience of counsel for the accused.

IO/ Inspector Tej Dutt Gaur is bound down for the next date of hearing i.e. **20/07/2021**,

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
14/07/2021(G)**

**FIR No.168/2020
PS Gulabi Bagh
U/s 307/188/353/332/225/147/427 IPC & 25/ 27 Arms Act
State Vs. Adhir**

14/07/2021

File taken up today on the bail application u/s. 439 Cr.PC of accused Adhir for grant of interim bail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).

Sh. Parveen Kumar, Ld. Counsel for the accused Adhir (through V.C.).

Ahlmad is absent.

Issue notice of the aforesaid interim bail application to the State. Addl. P.P. for the State accepts the notice of the aforesaid interim bail application.

Issue notice to the IO to appear and SHO/ IO is directed to file reply to the aforesaid bail application of the accused including the report regarding previous involvement of the accused and list/ status of all pending cases against the accused on the next date of hearing.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on **22/07/2021**. Date of 22/07/2021 is given at specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
14/07/2021(G)**

CNR No.DLCT01-000075-2015
SC No. 199/2021
FIR No. 320/2015
PS Prashad Nagar
State Vs. Mohd. Harun @ Arif & Anr.

14/07/2021

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
None has joined the proceedings via video conferencing on behalf of the accused.

Ahlmad is absent.

Issue production warrants against accused, who is/are in J/C, if any, for the next date of hearing.

In terms of circulars No. 2/R/RG/DHC/2021 dated 19/04/2021, No. 5/R/RG/DHC/2021 dated 23/04/2021, No. 6/R/RG/DHC/2021 dated 14/05/2021 and No. 372/RG/DHC/2021 dated 28/06/2021 of the Hon'ble High Court of Delhi, the present matter is adjourned for **04/10/2021** for PE.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
14/07/2021(A)